(2021) 02 SEBI CK 0054

In the Securities Appellate Tribunal Mumbai

Case No : Appeal No. 219 Of 2019, 234, 329 Of 2020, Miscellaneous Application No. 227 Of 2020

Mukesh Chauradiya And Others — APPELLANT

Vs

Securities And Exchange Board Of India — RESPONDENT

Date of Decision : 11-02-2021

Acts Referred:

Citation : (2021) 02 SEBI CK 0054

Hon'ble Judges : Tarun Agarwala, Presiding Officer;M. T. Joshi, J

Bench : Division Bench

Advocate : Piyush Chhajed, Devendra Dhanesha, Mihir Mody, Arnav Misra, K. Ashar, Sandeep Wadhawan, Vikas Bengani

Judgement

1. We have heard the learned counsel for the parties through video conference.

2. Amended copy of the memorandum of appeal in Appeal No. 234 of 2020 was served upon the respondent last evening. Three weeks time is

allowed to the respondent to file reply/ objection to the amended paragraphs. Two weeks thereafter to the appellant to file rejoinder. The matters

would be listed for admission and for final disposal on March 25, 2021.

3. Parties are directed to take instructions from the Registrar 48 hours before the date fixed in order to find out as to whether the matters would be

taken up for hearing through video conference or through physical hearing.

4. The present matters were heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor

a certified copy of this order could be issued by the Registry. In these circumstances, this order will be digitally signed by the Private Secretary on

behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed copy sent by fax and/or email.

